



2026:AHC:9963

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4870 of 2025

Riyasat Hussain Chhote

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sohan Lal, Suresh Kumar Gupta
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State respondents.
2. Instant writ petition has been filed seeking expeditious disposal of an objection under Section 9A(2) of Uttar Pradesh Consolidation of Holdings Act pending consideration in the court of Consolidation Officer, Moradabad (respondent no. 3).
3. It is submitted that in pursuance of the order dated 04.09.2025 passed by Deputy Director of Consolidation matter was remitted before the Consolidation Officer and same is pending consideration since then, despite the fact that opposite parties are appearing and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer, Moradabad (respondent no. 3), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 14, 2026

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